

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

C.P.NO.152/2003 IN O.A.NO.1321/2001

Friday, this the 2nd day of May, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri Govindan S. Tampi, Member (A)

Saroj Kapila
w/o Shri D.R. Kapila
Welfare Officer, Grade II
Children Home, Lajpat Nagar, New Delhi -24

R/O A-179, Dayanand Colony
Lajpat Nagar, New Delhi-24

(By Advocate: Shri H.K. Gangwani) ..Applicant

Versus

1. Ms. Sailja Chandra
Chief Secretary
Govt. of NCT of Delhi
5, Sham Nath Marg, Delhi-54
2. Shri U.K. Vohra
The Director of Social Welfare
Govt. of NCT of Delhi
Old Secretariat, Delhi-54
3. Shri D.R. Chopra
the Joint Secretary (Vigilance)
Disciplinary Authority
122-125, Old Secretariat, Delhi
4. Shri K.G.R. Burman
the Joint Director (Admn)
Department of Social Welfare
Canning Lane, New Delhi-1

.. Respondents

O R D E R (ORAL)

Shri Justice V.S. Aggarwal:

Learned counsel for applicant states that, if so advised, the applicant will file application. Subject to aforesaid, he does not press the present contempt petition.

2. Allowed as prayed. CP is dismissed as withdrawn.

Govindan S. Tampi
Member (A)

suniti/

V.S. Aggarwal
(V.S. Aggarwal)
Chairman